

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/8684/2020**

This the 08<sup>th</sup> day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Ghulam Hassan Shah

.....Applicant  
(Advocate:- Mr. M A Beigh)

Versus

1. State of Jammu and Kashmir & Ors

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

The Hon'ble High Court vide order dated 20.04.2021 passed in CM No. 2387/2021 has directed this Tribunal to return back the file to Hon'ble High Court as this matter is not amenable to jurisdiction of this Tribunal.

2. Accordingly, in view of the order dated 20.04.2021 passed by the Hon'ble High Court, Registry is directed to return back the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**